

a priority basis in the areas in which it takes undue time to supply a refill due to variety of problems which may take some time to overcome.

(c) and (d) Sanction of a second cylinder to existing customers will not deprive the people in the waiting list for the supply of LPG. This decision does not entail consumption of any additional LPG except on a one time basis because the consumption of each customer does not increase in any significant manner by the provision of a second cylinder.

(d) It was felt by the oil industry that some of their existing consumers were dissatisfied because of any interruptions in the supply of refills. Provision of a second cylinder would make the system of distribution more efficient and will give great satisfaction to the consumers while causing no undue burden on the oil industry to serve the consumers waiting in the queue for obtaining LPG.

Financial of cadre review proposal for C.I.S.

3477. SHRI A. C. DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has finalised a cadre review proposal for the Central Information Service;

(b) if so, has the upgradation of the posts of Assistant News Editors at the Regional Stations of All India Radio and News Reporters at the State Capitals to the posts of News Editors and Senior Correspondents been included under the proposal;

(c) does the proposal include any increase in the cadre strength of the C.I.S. especially in Grades II and I and the Junior Administrative Grades so as to deal with the report stagnation in Grades III, II and I of the Service; and

(d) does the proposal envisage any change in the CIS Rules, so as to regularise the *ad hoc* service of promotee office and to fill up the vacancies in va-

rious grades of the Service especially Grade I?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) to (c). Certain proposals for a review of the cadre structure of the Central Information Service are under consideration and a final decision in the matter will be taken soon.

(d) No, Sir.

Clearance for expansion of IOC unit of Haldia

3478. SHRI SATYAGOPAL MISRA: Will the Minister of ENERGY be pleased to state:

(a) whether his Ministry have received clearance from the Planning Commission for the expansion of I.O.C. unit of Haldia during the Sixth Plan period.

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (c). The Project for increasing the capacity of Haldia refinery from 2.5 million tonnes per annum to 5.5 million tonnes per annum has been included in the Sixth Five Year Plan. The Feasibility Report in respect of this expansion project prepared by M/s. Indian Oil Corporation had been discussed in an inter-ministerial meeting in April, 1982. In the light of these discussions, revised cost estimates have been recently received from Indian Oil Corporation.

Details of public deposits collected by Companies

3479. SHRIMATI PRAMILA DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there has been spurt in the issue of notices by companies calling for deposits from public during the past six months; and

(b) if so, the details of the companies which have advertised for deposits and